

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 19
CP (IB) No. 57/Chd/CHD/2021**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Dal Singh

...Petitioner-Operational Creditor

Vs.

Rana Polycot Ltd.

....Respondent-Corporate Debtor

Present through Video Conferencing:

Ms. Pridhi Singla, Advocate, proxy counsel for Mr. Nahush Jain, Advocate for the petitioner-operational creditor.
Mr. A.P.S. Madaan, Advocate with Mr. Aalok Jagga, Advocate for the respondent-corporate debtor.

Compliance of last order dated 12.07.2022 has not been made by the parties. Let the same be made as directed in the order dated 12.07.2022. The matter be listed on 01.12.2022 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 23, 2022
YP